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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 30th June, 1979.

NOTIFICATION
INCOME TAX

No.2920(F.No.404/133-TRO-Patiala/79-ITCC): In pursuance of sub-clause (iii) of the clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri R.K.Sharma, L.D.Aggarwal and S.S.Mehra being gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointments of Shri H.C.Thind and Shri M.G.Sharma made under Notification No.2486(F.No.404/106/77-ITCC) dt.26.8.78 and No.2531 (F.No.404/106/77-ITCC) dt.4.10.78 respectively are hereby cancelled.

3. This Notification shall come into force with effect from the date S/Shri R.K.Sharma, L.D.Aggarwal and S.S.Mehra take over charge as Tax Recovery Officers.

Sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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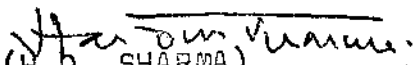
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(H.D. SHARMA)

ASSISTANT DIRECTOR (RS&P).

* SHARMA *